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CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH KOLKATA

O.A.No.350/01916/2015

Date of Order : 06-01-2016

O.A.No.350/01917/2015

Present : Hon'ble Mr Justice G. Rajasuria, Judicial Member
Hon'ble Ms Jaya Das Gupta, Administrative Member

Sujit Mukherjee
Dilip Kr. Dutta & Ors.Applicant

-Versus-

Union of India & Ors. (G S I)
.....Respondents

For the applicants : Mr R. Sinha , Counsel
For the respondents : Mr B. P. Manna, Counsel

ORDER (ORAL)

JUSTICE G. RAJASURIA, JM,

Heard both. These O.As have been filed seeking the following reliefs :

- a) Mandatory order to be issued directing and commanding the respondents to forebear from giving any effect or further effect to the impugned Office Order dated 27.11.2015, so far the applicant is concerned and to rescind, withdraw and cancel the same.
- b) Mandatory order in the nature of appropriate writ, direction by directing the respondents to issue fresh Order in terms of the New Recruitment Rules, 2013 after cancelling and/or rescinding the impugned Office Order dated 27.11.2015.

2. Learned counsel for the applicants cutting across technicalities on 05.01.2016 at the hearing submitted that his clients should be ready to undergo training provided the training is imparted to them by the Training Institute of Geological Survey of India (GSI). Whereupon, the learned counsel for the respondent took adjournment and today he produced the copy of the communication received by him from his client, the respondents and it is extracted hereunder for ready reference. A copy of which is also given to the learned counsel for the applicants.

"This is to intimate that the said order dated 27.11.2015 has been issued by the Competent Authority instructing 27 officials for Engineering Stream to undergo on-site training in the GSI Drilling Camps as a prerequisite to undergo theoretical training for a period of 2-3 weeks conducted by the GSI TI.

Since the applicants have not joined and filed the O.A they can now also join in the allotted Drilling Camps for three months on-site training from the date of joining.

3. On perusal of the communication dated 05.01.2016 clearly shows that the training is proposed to be imparted to the applicants only by GSI Training Institute and they have already clarified that there are two aspects involved in the training, one is the theoretical in GSI and the other is practical in the GSI Drilling Camps. As such it is clear that the training required to be undergone by the applicants is only at the hands of GSI Training Institute. As such recording the same and without deciding the other points, both the O.As are disposed.

O.As are accordingly disposed of. No costs.

(Jaya Das Gupta)
Member (Admn)

(Justice G.Rajasuria)
Member (Judl.)